

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 581/TT/2020

Date: 28.1.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for

Asset-I- 1 No. of 12 Ω Series Bus reactor at Mandola 400/220 kV POWERGRID) Sub-station along with associated bays,

Asset-II- 1 No. of 12 Ω Series Bus reactor at Ballabgarh 400/220 kV (POWERGRID) Sub-station along with associated bays, 1 no. Series Line Reactor of 12 Ω in Dadri-Mandola 400 kV, Ckt-I and 1 no. Series Line Reactor of 12 Ω in Dadri-Mandola 400 kV, Ckt-II under the scheme "Provision of Series Reactors in the Northern Region"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2014-19 period

- a) Reasons for change in ACE of ₹551.18 lakh and ₹893.55 lakh for Asset-I and Asset -II respectively vis-à-vis ₹907.99 lakh and ₹1755.12 lakh approved in the order dated 4.9.2019 in Petition No. 312/TT/2018.

2019-24 period

- b) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- c) Form-5 (Element wise break up of project/ asset/ element cost of transmission system)
 - d) Flow of liability statement as per enclosed Annexure I.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:
Name of Project:

Asset No.	Headwise /Part ywise e	Particulars [#]	Year of Actual Capitalisatio n	Outstandin g Liability as on COD/ 31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstandin g Liability as on 31.3.2 019
					201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	201 4- 15	201 5- 16	201 6- 17	201 7- 18	201 8- 19	Total (14- 19)	
Asset - 1	Party - A									-						-						-	-
Asset - 1	Party - B									-						-						-	-

[#] TL/SS/Communication Systems etc.

[^]Whichever is later

[^]Works deferred for execution, contract amendment - please specify